

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

(20)

R.A. No. 9 of 1997 In  
O.A./XXX. No.1249/95

Decided on: 4.4.97

Shri R.K. Gautam

....Applicant(s)

(By Shri

Advocate)

Versus

U.O.I.

....Respondent(s)

(By Shri

Advocate)

CORAM:

THE HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

THE HON'BLE SHRI

1. Whether to be referred to the Reporter  
or not?

2. Whether to be circulated to the other  
Benches of the Tribunal?

(K. MUTHUKUMAR)  
MEMBER (A)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

R.A. No. 9 of 1997 In

O.A. No.1249 of 1995

New Delhi this the 4th day of April, 1997

**HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)**

Shri R.K. Gautam  
R/o A-2/64 Janak Puri,  
New Delhi-110 058.

...Applicant

Versus

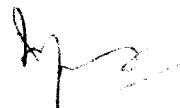
Union of India through  
The Foreign Secretary,  
Ministry of External Affairs,  
South Block,  
New Delhi-110 001. ...Respondents

**ORDER BY CIRCULATION**

**Hon'ble Mr. K. Muthukumar, Member (A)**

Applicant in RA No.9 of 1997 seeks a review of the order passed in O.A. No. 1249 of 1995 on 7.11.1996. On a perusal of the Review Application, it is seen that the applicant has not pointed out any error or omission on the face of the order aforesaid. He only points that the order is silent on the question of arrears of pay and allowances for the period from 31.5.1990 to 31.01.1994 during which the applicant actually worked in the Under Secretary grade. In the aforesaid order it was made clear that the applicant would be entitled to formal order of refixation of pay from 9.12.1987 in

the grade of IFS-B and it was open to the  
the effect  
respondents to notify in the order of such  
refixation of pay in accordance with the rules.  
In view of this, I do not find any ground for  
review of the order under Order 47 Rule 1 of  
the CPC. The Review Application is, therefore,  
rejected.

  
(K. MUTHUKUMAR)  
MEMBER (A)

**Rakesh**